

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**SPECIAL BENCH**

**(IB)-694(PB)/2018**

**IN THE MATTER OF:**

L & T Finance Ltd.

.... Applicant/petitioner

v.

Zillion Infraprojects Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 11.06.2018**

**Coram:**

**Dr. DEEPTI MUKESH,  
HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Applicant/petitioner: Mr. Alok Bhachwat,  
Shailender Singh, Advs.

**ORDER**

Notice to show cause to the respondent be issued as to why this application be not admitted for triggering the insolvency resolution process.

Process dasti only.

List on 23.07.2018.

Sd/-

**(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)**

Sd/-

**(Dr. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**

11.06.2018  
Aarti